



ಪವರ್ ಕಂಪನಿ ಆಫ್ ಕರ್ನಾಟಕ ಲಿಮಿಟೆಡ್  
**POWER COMPANY OF KARNATAKA LIMITED**

(GOVERNMENT OF KARNATAKA UNDERTAKING)

ನಿಗಮದ ಗುರುತಿನ ಸಂಖ್ಯೆ (ಸಿ.ಐ.ಎನ್) : ಯು40101ಕೆಎ2007ಎಸ್‌ಜಿಐ043640

Company Identification No (CIN) :U40101KA2007SGC043640

No: PCKL/DDP1/ADP4&9/CERC GNA/2023-24 / 7893-99  
Encl: Annexure

Date:

= 7 MAR 2024

The Secretary,  
Central Electricity Regulatory Commission,  
3<sup>rd</sup> and 4<sup>th</sup> Floor, Chandralok Building,  
36, Janpath, New Delhi – 110001.

Sir,

**Sub:** Submission of Comments/Views on the Draft CERC“(Connectivity and General Network Access to the inter-State Transmission System)” (Second Amendment) Regulations, 2024-reg

**Ref:** CERC Letter No. L-1/261/2021/CERC dated 16.02.2024.

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With respect to the above, Power Company Karnataka Limited (PCKL) is hereby furnishing the comments/suggestions/objections on the proposed Draft CERC“(Connectivity and General Network Access to the inter-State Transmission System)” (Second Amendment) Regulations, 2024 as in Annexure enclosed to this letter for further needful in the matter.

It is requested to consider the comments/suggestions/objections furnished while finalizing the Regulations.

Yours faithfully,

  
Managing Director  
PCKL Bangalore

**Copy submitted for kind information:**

1. Additional Chief Secretary, Energy Department, GoK, Vikasa Soudha , Bengaluru for information.
2. The Managing Director, BESCOM, K.R Circle, Bengaluru-560001 .
3. The Managing Director, HESCOM, Navanagar, Hubballi-580025.
4. The Managing Director, GESCOM, Station Main Road, Kalaburgi-581002.
5. The Managing Director, MESCOM, Corporate office, 4th Floor, MESCOM Bhavan, Bejai, Kavour cross Road, Mangaluru-575004.
6. The Managing Director, CESC, Corporate Office, No. CA-29, Vijaynagar 2nd Stage, Hinakal, Mysuru – 570 017.



## Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024

No. L-1/261/2021/CERC dated 16.02.2024

Annexure

		Existing	Proposed	PCKL Comments
Clause/Sub Clause No		Short Title and Commencement		
1	1.1	These regulations may be called the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.	These regulations may be called the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024.	
	1.2	These regulations shall come into force on such date as the Central Commission may notify. Provided that different dates may be appointed for commencement of different regulations.	These regulations shall come into force on such date as the Central Commission may notify.	
2			<b>Amendment to Regulation 2.1 of the Principal Regulations:</b>	
	2.1		A new Clause, namely, Clause (ag-i), shall be added after Clause (ag) of Regulation 2.1 of the Principal Regulations as under:	
	(ag-i)		<p>“Renewable Energy Implementing Agency” means and includes an entity designated by the Central Government or the State Government to act as Intermediary Procurer to <b>select</b> and buy power from Renewable energy generating station(s) and sell the same to one or more distribution licensees or any other entity in accordance with the Guidelines issued from time to time by the Ministry of Power, Government of India or the Ministry of New and Renewable Energy, Government of India or the State Government.”</p>	<p>“Renewable Energy Implementing Agency” means and includes an entity designated by the Central Government or the State Government to act as Intermediary Procurer to <b>aggregate the power purchased from different generator</b> and buy power from Renewable energy generating station(s) and sell the same to one or more distribution licensees or any other entity in accordance with the Guidelines issued from time to time by the Ministry of Power, Government of India or the Ministry of New and Renewable Energy, Government of</p>

			India or the State Government.”
			<b>Rationale:</b> For clarity purpose
<b>3</b>	<b>Application for Grant of Connectivity and GNA</b>	<b>Amendment to Regulation 3.5 of the Principal Regulations:</b>	
<b>3.5</b>	After scrutiny, the Nodal Agency shall intimate the deficiencies, if any, in the application for grant of Connectivity or grant of GNA, to the Applicant within one week of the receipt of application, in order of date and time of receipt of application. The Applicant shall rectify the deficiency within one week thereafter, failing which the application shall be closed and 20% of the application fee shall be forfeited. Balance 80% of the application fee shall be refunded by the Nodal Agency to the Applicant within 15 days of closure of the application.	The words “one week” before the words “of the receipt of application” shall be substituted with the words “Eighteen (18) days” in Regulation 3.5 of the Principal Regulations.  <b>Rationale:</b> Applicant need more time to rectify the deficiency pointed out by the Nodal agency.  Example: Approval of the Board, Clearance, Consent, etc....	The words “one week” after the words “the applicant shall rectify the deficiency within” shall be substituted with the words “ <b>eighteen (18) days</b> ”.
<b>11</b>	<b>Monitoring by the Nodal Agency</b>	<b>Amendment to Regulation 11B of the Principal Regulations:</b>	
<b>11B</b>	Consequences of non-fulfillment of conditions under Regulation 11A		
<b>2</b>	If the Connectivity grantee fails to submit the documents in accordance with Clause (2) Regulation 11A of these regulations or fails to achieve the financial closure within the stipulated time or fails to submit the copy of financial closure within the stipulated time as per Clause (3) of Regulation 11A of these regulations, Connectivity shall be revoked and Conn-BG1, Conn-BG2 and Conn-BG3 shall be treated in terms of Regulation 24.2 or Regulation 24.3 of these regulations, as applicable.”	The words “Bank Guarantee submitted under sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations” shall be added after the words “Connectivity shall be revoked and” in Clause (2) of Regulation 11B of these Regulations.	The words “Bank Guarantee submitted under sub-clause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations <b>shall be encashed</b> ” shall be added after the words “Connectivity shall be revoked and” in Clause (2) of Regulation 11B of these Regulations.

  
**Additional Director (Projects),  
PCKL, Bengaluru**